



2026:DHC:3687-DB



\$~53, 55 to 64

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 8827/2025, CM APPL. 37724-26/2025 & 38701/2025  
DIMPLE ARORA AND ORS .....Petitioners

Through: Mr. Colin Gonsalves, Senior Advocate with Mr. Hetvi Patel and Mr. Umesh Kumar and Mr. Jepi Y Chiso Advs.

versus

GOVT OF NCT OF DELHI AND ORS .....Respondents  
Through: Mrs. Avnish Ahlawat SC GNCTD Services, Mr Nitesh Kumar Singh, Adv.  
Mr. Sanjay Kumar, AO

55

+ W.P.(C) 8831/2025, CM APPL. 37734-36/2025 & CM APPL. 38702/2025  
POOJA VERMA AND ORS. ....Petitioners

Through: Mr. Colin Gonsalves, Senior Advocate with Mr. Hetvi Patel and Mr. Umesh Kumar and Mr. Jepi Y Chiso Advs.

versus

GOVT OF NCT OF DELHI AND ORS .....Respondents  
Through: Mrs. Avnish Ahlawat SC GNCTD Services, Mr Nitesh Kumar Singh, Adv.

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+ W.P.(C) 8832/2025, CM APPL. 37740-42/2025 & 38703/2025  
SUMAN LATA BHARDWAJ AND ORS. ....Petitioners

Through: Mr. Colin Gonsalves, Senior Advocate with Mr. Hetvi Patel and Mr. Umesh Kumar and Mr. Jepi Y Chiso Advs.



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versus

GOVT OF NCT OF DELHI AND ORS .....Respondents  
Through:

57

+ W.P.(C) 8833/2025, CM APPL. 37746-48/2025 & 38704/2025

RUCHI KAUSHIK AND ORS .....Petitioners

Through: Mr. Colin Gonsalves, Senior Advocate with Mr. Hetvi Patel and Mr. Umesh Kumar and Mr. Jepi Y Chiso Advs.

versus

GOVERNMENT OF NCT OF DELHI AND ORS .....Respondents

Through: Mr. Gaurav Dhingra, Mr. Shashank Singh, Advs.

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+ W.P.(C) 8834/2025, CM APPL. 37752-54/2025 & 38705/2025

ABDUR REHMAN AND ORS .....Petitioners

Through: Mr. Colin Gonsalves, Senior Advocate with Mr. Hetvi Patel and Mr. Umesh Kumar and Mr. Jepi Y Chiso Advs.

versus

GOVERNMENT OF NCT OF DELHI AND ORS .....Respondents

Through:

59

+ W.P.(C) 8835/2025, CM APPL. 37784-86/2025 & 38706/2025

CHANDER MOHAN AND ORS. ....Petitioners

Through: Mr. Colin Gonsalves, Senior Advocate with Mr. Hetvi Patel and Mr. Umesh Kumar and Mr. Jepi Y Chiso Advs.



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versus

GOVERNMENT OF NCT OF DELHI AND  
ORS.

....Respondents

Through: Mrs. Avnish Ahlawat SC  
GNCTD Services, Mr Nitesh Kumar Singh,  
Adv.  
Mr. Rajesh Kumar, Adv.

60

+ W.P.(C) 8836/2025, CM APPL. 37790-92/2025, 38707/2025 &  
50813/2025

DIVAKER SINGH AND ORS

.....Petitioners

Through: Mr. Colin Gonsalves, Senior  
Advocate with Mr. Hetvi Patel and Mr.  
Umesh Kumar and Mr. Jepi Y Chiso Advs.

versus

GOVERNMENT OF NCT OF DELHI AND  
ORS.

.....Respondents

Through:

61

+ W.P.(C) 8840/2025, CM APPL. 37799/2025, 37800-01/2025 &  
38708/2025

VIPIN KUMAR SHARMA AND ORS.

.....Petitioners

Through: Mr. Colin Gonsalves, Senior  
Advocate with Mr. Hetvi Patel and Mr.  
Umesh Kumar and Mr. Jepi Y Chiso Advs.

versus

GOVT NCT OF DELHI AND ORS.

.....Respondents

Through: Mrs. Avnish Ahlawat SC  
GNCTD Services, Mr Nitesh Kumar Singh,



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Adv.

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+ W.P.(C) 8842/2025, CM APPL. 37814-16/2025 & 38709/2025  
SAURABH DASS AND ORS .....Petitioners

Through: Mr. Colin Gonsalves, Senior Advocate with Mr. Hetvi Patel and Mr. Umesh Kumar and Mr. Jepi Y Chiso Advs.

versus

GOVERNMENT OF NCT DELHI AND ORS .....Respondents  
Through:

63

+ W.P.(C) 8846/2025, CM APPL. 37824-26/2025 & 38710/2025  
SHIPRA SHARMA AND ORS. ....Petitioners

Through: Mr. Colin Gonsalves, Senior Advocate with Mr. Hetvi Patel and Mr. Umesh Kumar and Mr. Jepi Y Chiso Advs.

versus

GOVERNMENT OF NCT OF DELHI AND ORS.  
& ANR. ....Respondents

Through:

64

+ W.P.(C) 8914/2025, CM APPL. 38195-97/2025

RAMESH CHAND YADAV AND ORS .....Petitioners

Through: Mr. Colin Gonsalves, Senior Advocate with Mr. Hetvi Patel and Mr. Umesh Kumar and Mr. Jepi Y Chiso Advs.

versus

GOVT OF NCT OF DELHI AND ORS .....Respondents  
Through: Mr. Gaurav Dhingra, Mr. Shashank Singh, Advs.



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**CORAM:**  
**HON'BLE MR. JUSTICE C. HARI SHANKAR**  
**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**ORDER (ORAL)**  
**29.04.2026**

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**C. HARI SHANKAR, J.**

1. These writ petitions are directed against identical orders passed by the Central Administrative Tribunal<sup>1</sup>, issuing notice in the Original Applications filed by the petitioners. One such order reads thus:

**MA No. 2662/2025**

For the reasons stated therein, this MA for joining together is allowed.

**OA No. 2372/2025**

Heard.

Issue notice.

Mr. Amit Yadav, learned counsel appearing on advance service, accepts notice on behalf of the respondents. He seeks and is granted two weeks' time to file reply. Rejoinder, if any, may be filed within two weeks, thereafter.

Order *Dasti*.

List on 01.08.2025.

2. These are cases in which the petitioners who had initially been appointed on contract basis were seeking regularisation on the ground that they had continued for long periods of time.



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3. Though, there is a considerable body of law in this regard by now, the present writ petitions have been filed only against the afore-extracted order.
4. The grievance of the petitioner can, therefore, be at the highest that the service of the petitioners has not been protected, pending the disposals of the OAs by the Tribunal.
5. We are told that the OAs are listed on 28 May 2026. We, therefore, dispose of these writ petitions with a clarification that the petitioners' services would not be disengaged by the respondents pending disposal of the OA before the Tribunal.
6. These writ petitions stand disposed of in the aforesaid terms.

**C. HARI SHANKAR, J**

**OM PRAKASH SHUKLA, J**

**APRIL 29, 2026/AT**

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<sup>1</sup> "the Tribunal" hereinafter